

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 23048 of 2024
(DR. AJAI LALL Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 07-08-2024

*Shri V.K. Tankha - Senior Advocate with Shri Bhoopesh Tiwari -
Advocate for the petitioner.*

Shri B.D. Singh - Deputy Advocate General for the respondents-State.

Learned counsel for the petitioner by the instant petition is raising grievance in respect of a letter which has been issued to the petitioner on 06.08.2024 by the Superintendent of Police, Damoh and thereafter, they got the FIR registered at about 12:28 AM on 07.08.2024. The copy of the FIR has also been filed along with the application for taking additional documents on record.

Shri Tankha, learned Senior Counsel has submitted that in view of the incident which has given rise to this dispute, action has already been taken by the respondent-authorities and the matter has already travelled up to the Supreme Court and Hon'ble Supreme Court has granted interim protection and stayed the trial initiated on the basis of crime registered against the petitioner. According to him, though Supreme Court has already ceased the matter and passed the order in a pending Special Leave to Appeal (Crl.) No. 16122/2023 on 05.01.2024 (Annexure P/5), the respondent-authorities again on the basis of same incident, initiated the proceedings and registered another FIR under the same provision i.e. Section 370 of IPC.

Shri B.D. Singh, learned Deputy Advocate General appearing for the

respondents submits that the copy of petition has been supplied to him today itself and therefore, he prays for time to seek instructions.

List this matter on **09.08.2024**.

By way of interim protection, it is directed that no further coercive action shall be taken against the petitioner till the next date of hearing pursuant to Crime No.0571 of 2024 registered at Police Station Damoh Dehat.

Petitioner is free to amend the petition and if he want to challenge the FIR, he may do so.



(SANJAY DWIVEDI)
JUDGE

PK